

Constitution of Benches at Lucknow Bench of the Court with effect from 1st July, 2015

1.	<p>Hon. Dinesh Maheshwari, J. Hon. Rakesh Srivastava, J. <u>(Court no. 1)</u></p> <p>Hon. Dinesh Maheshwari, J. <u>(On Friday at 3.00 p.m.)</u></p> <p>Hon. Rakesh Srivastava, J. <u>(On Friday at 3.00 p.m.)</u></p>	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Public interest litigation (civil and criminal) from 1 January 2015; ii. Environmental matters; iii. Special appeals arising out of writs in government service cases, including employees of High Court and District Judiciary from 1 January, 2015; iv. Writs relating to tolls on river bridges in Uttar Pradesh; v. Applications under Article 228 of the Constitution of India; vi. Cases where the vires of Central or State Legislation is challenged; vii. Writs relating to disputes of street vendors/hawkers/ Implementation of 2009 policy; viii. Listed miscellaneous writs upto 31 December 2011 for orders, admission and hearing including bunch cases. vi. Cases classified as oldest and/or likely to be infructuous for disposal. <p>i. Applications for expedited hearing.</p> <p>i. Oldest service writs irrespective of the year for orders, admission and hearing including bunch cases.</p>
2.	<p>Hon. S.S. Chauhan, J. Hon. Anant Kumar, J. <u>(Court no.2)</u></p>	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Special appeals in matters other than those assigned to Court no.1 from 1 January 2015; ii. Listed Special Appeals from 1 January 2009 to 31 December 2014; iii. First appeals from orders; iv. First appeals; v. Family court appeals; vi. Writs relating to land acquisition for orders, admission and hearing including bunch cases. vii. Cases classified as oldest and/or likely to be infructuous for disposal.

7.	Hon. Ashwani Kumar Singh, J. (Court no.29)	Fresh and listed: i. Matters under section 407 Cr.P.C. for orders, admission and hearing including bunch Cases; ii. Listed criminal appeals including criminal appeals under section 376 I.P.C. up to 31 December 2010 for hearing/ final hearing including bunch cases; iii. Listed applications under section 482 & 483 Cr.P.C., criminal revisions and criminal writs upto 31 December 2010 for order, admission and hearing including bunch cases.
8.	Hon. D.K. Arora, J. (Court no.20)	Fresh and listed: i. Civil contempt matters; ii. Rent control writs; iii. Applications under Article 227 of Constitution of India iv. Service writs of employees of High Court and District Judiciary for orders, admission and hearing including bunch cases. v. Cases classified as oldest and/or likely to be infructuous for disposal.
9.	Hon. Anil Kumar, J. (Court no.18)	Fresh and listed: i. Service writs (except Service writs of employees of High Court and District Judiciary from 1 January 2011); ii. Writs relating to tax, excise and central taxation; iii. Matters under section 11 of Arbitration and Conciliation Act, 1996; iv. cases classified as oldest and/or likely to be infructuous for disposal.
10.	Hon. Ritu Raj Awasthi, J. (Court no.5)	Fresh and listed: i. Writs relating to consolidation; ii. Writs relating to U.P.Z.A. and L.R. Act; iii. Writs relating to Land Revenue Act; iv. Writs arising out of orders passed by Board of revenue; v. Ceiling of land for orders, admission and hearing including bunch cases. vi. cases classified as oldest and/or likely to be infructuous for disposal.
11.	Hon. Sudhir Kumar Saxena, J. (Court no.23)	Fresh and listed: i. First appeals; ii. First appeals from orders; iii. Second appeals; iv. Civil revisions; v. All civil matters cognizable by Single Judge; vi. Small Cause Courts revisions for orders, admission and hearing including bunch cases.

		vii. Cases classified as oldest and/or likely to be infructuous for disposal.
12.	Hon. V.C. Gupta, J. (Court no.21)	<ul style="list-style-type: none"> i. Listed service writs (except service writs of employees of High Court and District Judiciary) upto 31 December 2005 for orders, admission and hearing including bunch cases. ii. Cases classified as oldest and/or likely to be infructuous for disposal.
13.	Hon. A.N. Mittal, J. (Court no.25)	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Applications under section 482 & 483 Cr.P.C., criminal revisions and criminal writs from 1 January 2011; ii. On priority basis starting from the oldest cases under section 482 Cr.P.C. relating to murder, rape, kidnapping and dacoity in which investigation or proceedings of trial court have been stayed for orders, admission and hearing including bunch cases. iii. Cases classified as oldest and/or likely to be infructuous for disposal.
14.	Hon. Mahendra Dayal, J. (Court no.22)	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Major bail applications (i.e. bail applications under sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 and 460 I.P.C); ii. Matters under section 378 Cr.P.C.; iii. Habeas Corpus writs for orders, admission and hearing including bunch cases.
15.	Hon. A.R. Masoodi, J. (Court no.8)	<ul style="list-style-type: none"> i. Listed service writs (except service writs of employees of High Court and District Judiciary) from 1 January 2006 to 31 December 2010 for orders, admission and hearing including bunch cases. ii. Cases classified as oldest and/or likely to be infructuous for disposal.
16.	Hon. Rajan Roy, J. (Court no.10)	<p>Fresh and listed:</p> <ul style="list-style-type: none"> i. Miscellaneous writs; ii. Applications upto the stage of winding up proceedings under Section 439 of the Companies Act, 1956; iii. Testamentary cases for order, admission and hearing including bunch cases. iv. cases classified as oldest and/or likely to be infructuous for disposal.

17.	Hon. Harsh Kumar, J. <u>(Court no.9)</u>	Fresh and listed: i. Minor bail applications (except under sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 and 460 I.P.C); ii. Cases relating to NRHM scam; iii. Criminal appeals including criminal appeals under section 376 I.P.C. from 1 January 2011 for orders, admission and hearing;
The administrative order dated 16.12.2013 regarding part heard and tied up cases will continue in operation.		

**CHIEF JUSTICE
26.05.2015**